

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - II**

(IB)-168(ND)/2017

**Coram:**

**PRESENT:**

**SHRI S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (JUDICIAL)**

**ATTENDENCE CUM ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRINUNAL ON 13.10.2017.**

**NAME OF THE COMPANY : Su-Kam Power Systems Ltd.  
Vs  
Uniforce Energy Systems India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT : 9 of IBC 2016**

**PRESENT:**

**For the APPLICANT / PETITIONER :- Mr. Shashank Mishra, Advocate  
Mr. Lakshay Sawhney, Advocate**

**For the Official Liquidator, Delhi :- Ms. Chetana Kandpal, Company Prosecutor**

**For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor**

**ORDER**

Pursuant to the notice issued, the Learned Official Liquidator is present in court. However it is clarified to us that he has no role to play as a liquidator in this case, as the code by itself provides for liquidation proceedings under section 33 of the Act. Accordingly Learned Counsel for the Official Liquidator as well as the OL are discharged. Mr. Manish Raj, Learned Company Prosecutor for the ROC is present and submits that the last statements were filed for the financial year ending 31.03.2015. The directors of the Corporate Debtor are not directors in any other company. In view of the submissions made, no further assistance is required. He is also discharged. Since the facts of this case necessitates initiating

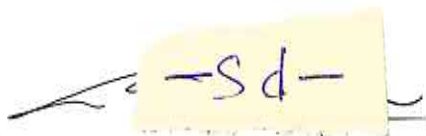
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Deepak Kumar

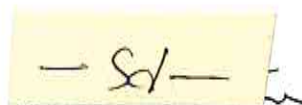
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liquidation proceedings against the Corporate Debtor, notice be issued to the only financial creditor i.e. Indusland Bank as well as to the petitioner /operation creditor to propose the name of the liquidator. Dasti. Bailable warrants be issued in the sum of Rs. 25,000/- for appearance of the two directors to be effected through the concerned SHO. Dasti.

Come up on 15<sup>th</sup> November 2017.



**S. K. MOHAPATRA**  
**HON'BLE MEMBER (T)**



**INA MALHOTRA**  
**HON'BLE MEMBER (J)**